

**MINUTES OF THE MEETING No. 48/08 HELD ON 5.3.2008
UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.**

The 48/08 meeting of Advance Licensing Committee was held on 5.3.2008 under the Chairmanship of Shri S.K.Prasad Addl. DGFT.

The Committee first considered minutes of the NC meeting No.47/08 for confirmation and confirmed and adopted the same without any change.

Case No A-1463 NC No. 48/08 Dated 5.3.2008	M/s. Dispo Dye Chem Pvt. Ltd. F.No.01/83/50/1757/AM08/DES-IV RLA No. 08/24/040/219/AM08 Adv. Lic. No. 0810069015 Dt. 17.12.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.

Case No A-1464 NC No. 48/08 Dated 5.3.2008	M/s. Amtex Dye Chem Industries. F.No.01/83/50/1697/AM08/DES-IV RLA No. 08/24/040/208/AM08 Adv. Lic. No. 0810068874 Dt. 7.12.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.

Case No A-1465 NC No. 48/08 Dated 5.3.2008	M/s. Kajaria Ceramics Ltd. F.No.01/82/50/ 1433/AM07/DES-IV RLA No. 05/24/40/731/AM07 Lic.No. 0510195938 Dt.. 8.12.2006
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him the Committee decided to approve the case as applied for as under:-.

Item of Export	Qty	Item of Import	Qty
Glazed Ceramic Floor Tiles	13416.400 MT	1. Pigment 2. Frits 3. Ceramic Rollars 4. High Steel Casted/Rubber Coated	67 MT 811 MT 1851 No. 2898 No.

		Punches of Different Shapes and sizes	
		5. Shrink Wrap Film	As per packing Policy
		6. Bolting Clothes	1341 Sq. Mtr.
		7. Micronized Zirconium	134 MT
		8. STTP (Sodium Tripoly Phosphate)	167 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No A-1466 NC No. 48/08 Dated 5.3.2008	M/s. Artek Surfin Chemicals Ltd.. F.No.01/83/162/1109/AM08/DES-IV RLA No. 03/94/040/981/AM08 Adv. Lic. No. 0310455582 Dt. 28.12.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 and decided to approve this case as under:-

Item of Export	Qty.	Item of Import	
ZEEBRITE PQM containing 37.2% Dimethyl Amino Propyl Amine and 25.8% Bis-(2-Chloroethyl) Ether.	1 KGS	Dimethyl Amino Propyl Amine	372 Gms
		Bis-(2- Chloroethyl) Ether	258 Gms
ZEEBRITE BPC containing 21.60% Niacin and 22% Benzyl Chloride.	1 KGS	Niacin	216 GMS
		Benzyl Chloride	220 GMS
NEOBRITE 142 Containing 17% Propargyl Alcohol and 33.5% Sodium Sulphite.	1 KGS	Propargyl Alcohol (Prop -2-YN-1-OL)	170 Gms
		Sodium Sulphite	335 Gms
NEOBRITE 880 Containing 99.5% Raluplate SP-31.	1 KGS	Raluplate SP-31 (1-(3-surfopropyl) - pyridinium betaine)	995 Gms

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1467 NC No. 48/08 Dated 5.3.2008	M/s. Sterling Auxiliaries (P) Ltd. F.No.01/83/162/ 157/AM08/DES-IV RLA No. 03/95/40/138/AM08 Lic.No. 0310432838 Dt. 15.6.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.).
Accordingly the case may be re-listed on 19.3.2008.

Case No A-1468 NC No. 48/08 Dated 5.3.2008	M/s. Gujarat Chemicals F.No.01/83/50/1425/AM08/DES-IV RLA No. 08/24/040/140/AM08 Adv. Lic. No. 0810066934 Dt. 31.8.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.).

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No A-1469 NC No. 48/08 Dated 5.3.2008	M/s. Sterling Auxiliaries Pvt. Ltd. F.No.01/83/50/1931/AM08/DES-IV RLA No. 03/95/040/215/AM08 Adv. Lic. No. 0310432609 Dt. 14.6.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.).
Accordingly the case may be re-listed on 19.3.2008

Case No A-1470 NC No. 48/08 Dated 5.3.2008	M/s. Synergy Poly Additives (P) Ltd. F.No.01/83/50/1891/AM08/DES-IV RLA No. 5/24/40/930/AM07 Lic. No. 0510202766 Dt. 20.4.2007.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/13/2007/Ch.III dated 4.3.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Tribasic Lead Sulfate	1 kg.	1. Litharge 2. Stearic Acid (Stearic acid content = 50 ±10%) Stearic Acid + Palmitic Acid content = 90% min.)	0.928 kg. 0.014 kg.
Lead Stearate	1 kg.	1. Litharge 2. Stearic Acid (Stearic acid content = 50 ±10%) Stearic Acid + Palmitic Acid content = 90% min.)	0.307 kg. 0.742 kg.

Item no. 3 (Polyethylene Wax) of export and import are same, hence not allowed.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1471 NC No. 48/08 Dated 5.3.2008	M/s. Grand Organic Pvt Ltd. F.No.01/82/50/360/AM08/DES-IV RLA No. 17/24/40/16/AM07 Lic. No. 170001349 Dt. 7.6.2006.
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The Committee considered the case as per agenda and decided to withdrawn the case since it is also listed on online agenda.

Case No A-1472 NC No. 48/08 Dated 5.3.2008	M/s. Integrated Fire Protection Pvt. Ltd. F.No.01/82/50/1991/AM08/DES-IV RLA No. 02/24/40/214/AM08 Lic. No. 0210105985 Dt. 14.11.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/158/2002/Ch.III dated 24.5.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Fire Fighting Chemical-Foam Concentrate Aqueous Film Forming Foam Concentrate 3% (IFP Unilight AFFF Type 3 Guard AFFF 3%)	1 Ltr.	(i) Fluorinated Surface Active Agent/Fluorochemical Surfactant other than soap (Perfluroalkyl betaine/fluoroalkyl	0.0306 kg.

Containing 3.06% of relevant Fluorinated Surface Active Agent & relevant 20% of Antifreeze(Solvent)		dimethyl betaine Fluorinated Telomer)	
		(ii) Hydrocarbon Surfactant (Sodium Alkyl Ether Sulphate/Sodium Octyl Sulphate/Alkyl Polyglycoside)	0.07 kg.
		(i) Fluorinated Surface Active Agent/Fluorochemical Surfactant other than soap (Perfluroalkyl betaine/fluoroalkyl dimethyl betaine Fluorinated Telomer)	0.0306 kg.
Fire Fighting Chemical-Foam Concentrate Aqueous Film Forming Foam Concentrate 6% (IFP Unilight AFFF Type 6)	1 Ltr.	(ii) Hydrocarbon Surfactant (Sodium Alkyl Ether Sulphate/Sodium Octyl Sulphate/Alkyl Polyglycoside)	0.07 kg.
Containing 3.06% of relevant Fluorinated Surface Active Agent & relevant 20% of Antifreeze (Solvent) & 7% of relevant Hydrocarbon Surfactant			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1473 NC No. 48/08 Dated 5.3.2008	M/s. United Chemie F.No.01/83/162/165/AM08/DES-IV RLA No. 08/24/40/137/AM07 Lic. No. 0810066882 Dt. 29.8.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 9.7.2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No A-1474	M/s. Bayer Cropscience Ltd.
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NC No. 48/08 Dated 5.3.2008	F.No.01/83/162/ 1007/AM08/DES-IV RLA No. 03/94/40/856/AM08 Lic.No. 0310450849 Dt. 20.11.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008

Case No A-1475 NC No. 48/08 Dated 5.3.2008	M/s. Grand Organics Pvt. Ltd.. F.No.01/83/50/ 1749/AM07/DES-IV RLA No. 17/24/40/82/AM07 Lic.No. 1710001566 Dt. 6.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008

Case No A-1476 NC No. 48/08 Dated 5.3.2008	M/s. Grand Organics Pvt. Ltd.. F.No.01/83/50/ 1825/AM07/DES-IV RLA No. 17/24/40/84/AM07 Lic.No. 1710001580 Dt. 15.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008

Case No A-1477 NC No. 48/08 Dated 5.3.2008	M/s. Choksi Pigments, F.No.01/84/50/553/AM06/DES-IV RLA No. 08/80/040/379/AM06 Adv. Lic. No. 0810052385 Dt. 28.11.2005
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 21.11.2007 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 2.4.2008

Case No A-1478 NC No. 48/08 Dated 5.3.2008	M/s. Expanded Incorporation, Navi Mumbai F.No.01/83/162/ 1049/AM08/DES-IV RLA No. 03/94/40/649/AM08 Lic.No. 0310445510 Dt. 8.10.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to withdrawn the case as the case had already been approved in meeting no. 41/87 ALC1/2007 dt. 20.2.2008.

Case No C-108 NC No. 48/08 Dated 5.3.2008	M/s. Excel Industries Ltd.. F.No.01/82/162/1290/AM07/DES-IV
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The Committee considered the case as per agenda for fixation of SION for the export product dimethyl Bisphenol Cyclohexane. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee noted that the Chartered Accountant Certificate and Central Excise Certificates from Superintendent Central Excise Chiplun and another from Raigarh Maharashtra are entirely different. The Committee has therefore decided to call for Central Excise Data directly from Central Excise office (inclosing copy of earlier certificates) showing consumption of inputs for export product

Case No C-109 NC No. 48/08 Dated 5.3.2008	M/s. Hi-Shine Inks Pvt. Ltd. F.No.01/83/162/483 /AM07/DES-IV .
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The Committee considered the case as per agenda for modification of Standard Input Output Norms for the export product Ball point ink for ball pen refill containg min. 12% dyes & 36% resin (SION No. A 2988.) and decided to issue reminder to Capexcil. Accordingly the case may be re-listed on 2.4.2008

Case No C-110 NC No. 48/08 Dated 5.3.2008	M/s. Oriental Carbon & Chemicals Ltd. F.No.01/83/162/Dy/ No. 18/AM07/DES-IV
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The Committee considered the case as per agenda for fixation of SION for the export item Insoluble Sulphur (80)

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of written comments offered by him the Committee decided to reject the case because item of export is a propertory item and not a standard product and SION can not be fixed..

Case No C-111	M/s. Super Urecoat Industries
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NC No. 48/08 Dated 5.3.2008	F.No.01/83/162/920/AM08/DES-IV
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/134/2000/Ch.III dated 18.2.2008 and decided to approve this case for fixation of SION as under:-

Item of Export	Qty	Item of Import	Qty
Butyl Titanate Polymer	1 kg.	1. Titanium Tetrachloride 2. n-Butanol	0.838 kg. 0.854 kg.

Case No M-641 NC No. 48/08 Dated 5.3.2008	M/s. Saudagar International Export F.No.01/83/50/ 659/AM08/DES-IV RLA No. 32/24/40/11/AM08 Lic.No. 3210035723 Dt. 3.7.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of clarification from PC-III.. Accordingly the case may be re-listed on 2.4.2008

Case No M-642 NC No. 48/08 Dated 5.3.2008	M/s. Micro Inks Ltd. F.No.01/82/50/ 823/AM06/DES-IV RLA No. 03/95/40/871/AM06 Lic.No. 0310352502 Dt. 19.10.2005.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 2.4.2008.

Case No M-643 NC No. 48/08 Dated 5.3.2008	M/s. Laffans Petrochemicals Ltd F.No.01/83/50/1775/AM07/DES-IV RLA No. 03/95/40/1475/AM07 Lic.No. 0310422465 Dt.8.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and noted that the firm has not furnished complete information and decided to call for information for sr. no. 1,4 & 5 of

chemical div. letter no. 14010/7/2003-Ch.III dt. 4.6.2007 to deptt. of Chemical and Petrochemical under intimation to DGFT.

Accordingly the case may be re-listed on 2.4.2008.

Case No M-644 NC No. 48/08 Dated 5.3.2008	M/s. Lubrizol (I) Pvt. Ltd. F.No.01/83/50/122/AM08/DES-IV RLA No. 03/95/40/40/AM08 Lic.No. 0310426954 Dt. 17.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to maintain status quo as there is no justification for enhancement.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-645 NC No. 48/08 Dated 5.3.2008	M/s. Fine Organic Industries (Mumbai) Pvt. Ltd. F.No.01/83/50/377/AM08/DES-IV RLA No. 03/94/40/ 148/AM08 Lic. No. 0310430146 Dt. 22.5.2007.
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of import item no. 2 as “Stearic Acid” in stead of “Stearic Acid content 50 +/-10% Stearic Acid + Palmitic acid content 90% min.)”

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-646 NC No. 48/08 Dated 5.3.2008	M/s. Baker Oil Treating (I) Ltd. F.No.01/83/50/1067/AM07/DES-IV RLA No. 03/94/040/533/AM07 Adv. Lic. No. 0310396895 Dt. 28.8.2006
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Ch.Div.).

Accordingly the case may be re-listed on 19.3.2008.

Case No M-647 NC No. 48/08	M/s. Laffans Petrochemicals F.No.01/83/50/1863/AM08/DES-IV
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Dated 5.3.2008	RLA No. 03/95/40/1332/AM07 Lic. No. 0310418228 Dt. 2.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/33/2007/Ch.II dated 18.12.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Ethoxylated Nonyl Phenol 9 moles (Colourless (Min. 99.5%))	1 kg.	Ethoxylated Nonyl Phenol 9 Moles, purity 98% (Yellow colour)	1.048 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-648 NC No. 48/08 Dated 5.3.2008	M/s. Baker Oil Treating (I) Ltd. F.No.01/83/50/1013/AM07/DES-IV RLA No. 03/94/040/250/AM07 Adv. Lic. No. 0310389569 Dt. 14.7.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 2.4.2008.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New
Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 48/83-ALC1/2007 MEETING DATE : 05.03.2008

	Case No.:601/21/82-ALC4/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:48/83- ALC1/2007 05.03.2008	Status:Case Deferred
1	HQ File :01/82/050/01213/AM05/	RLA File :03/24/040/00366/AM05/	Lic.No/Date:0310270526 25.05.2004	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 2.4.2008.			

2	Case No.:1/41/82-ALC1/2006	Party Name:ITC LIMITED	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/82/050/00702/AM05/	RLA File :09/24/040/00008/AM05/	Lic.No/Date:0910019052 24.06.2004	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 2.4.2008.				

3	Case No.:746/21/82-ALC4/2007	Party Name:GLOBE METAL INDS	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/82/050/01445/AM05/	RLA File :29/80/040/00043/AM05/	Lic.No/Date:2910006902 04.11.2004	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI) also decided to refer to SSI.. Accordingly the case may be re-listed on 2.4.2008.				

4	Case No.:62/25/82-ALC1/2006	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Rejected
	HQ File :01/82/050/00360/AM07/	RLA File :17/24/040/00016/AM07/	Lic.No/Date:1710001349 07.06.2006	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to reject the case as the firm has not given manufacturing process. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

5	Case No.:9/20/82-ALC1/2006	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Approved
	HQ File :01/82/050/00459/AM07/	RLA File :17/24/040/00024/AM07/	Lic.No/Date:1710001365 27.06.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Depts. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.II dated 13.2.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Innotex DNP 150 Flakes (Nonyl Phenol 100 moles Ethoxylate)	1 kg.	1. Nonyl Phenol 2. Ethylene Oxide	0.0325 kg. 0.952 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

6	Case No.:65/23/82-ALC1/2006	Party Name:INDIAN OIL CORPORATION LTD	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/82/050/00716/AM07/	RLA File :05/24/040/00273/AM07/	Lic.No/Date:0510188586 10.08.2006	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..) and decided to issued reminder to PNG. Accordingly the case may be re-listed on 2.4.2008.			

7	Case No.:1015/26/80-ALC2/2007	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/80/050/00508/AM07/	RLA File :34/24/040/00075/AM07/	Lic.No/Date:3410016660 10.08.2006	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him the Committee decided to call for following information. 1. Net content of aramide dry pulp in export product 2. Percentage content of NBR in export. Accordingly the case may be re-listed on 2.4.2008.			

8	Case No.:66/23/82-ALC1/2006	Party Name:INDIAN OIL CORPORATION LTD	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/82/050/00717/AM07/	RLA File :05/24/040/00274/AM07/	Lic.No/Date:0510188588 10.08.2006	Defer Date:02.04.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..) and decided to issued reminder to PNG. Accordingly the case may be re-listed on 2.4.2008.

9	Case No.:18/31/82-ALC1/2006	Party Name:LIBERTY PHOSPHATE LIMITED	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/82/050/00916/AM07/	RLA File :03/95/040/00738/AM07/	Lic.No/Date:0310399229 13.09.2006	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer and issue reminder. Accordingly the case may be re-listed on 2.4.2008.				

10	Case No.:13/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/82/050/00961/AM07/	RLA File :03/94/040/00603/AM07/	Lic.No/Date:0310400077 19.09.2006	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda. The representative of C&PC present in the meeting and on the basis of verbal comments offered by him the Committee decided to call central excise data from the firm. Accordingly the case may be re-listed on 2.4.2008.				

11	Case No.:28/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/82/050/01009/AM07/	RLA File :03/94/040/00602/AM07/	Lic.No/Date:0310400932 25.09.2006	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda. The representative of C&PC present in the meeting and on the basis of verbal comments offered by him the Committee decided to call central excise data from the firm. Accordingly the case may be re-listed on 2.4.2008.				

12	Case No.:68/36/82-ALC1/2006	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/82/050/01125/AM07/	RLA File :04/24/040/00136/AM07/	Lic.No/Date:0410084758 11.10.2006	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to send application to DIPP. Accordingly the case may be re-listed on 2.4.2008				

	Case No.:1/36/82-ALC1/2006	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
13	HQ File :01/82/050/01138/AM07/	RLA File :04/24/040/00024/AM07/	Lic.No/Date:0410084809 12.10.2006	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to send application to DIPP. Accordingly the case may be re-listed on 2.4.2008				

	Case No.:18/32/82-ALC1/2006	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
14	HQ File :01/82/050/01220/AM07/	RLA File :04/24/040/00269/AM07/	Lic.No/Date:0410085233 31.10.2006	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to send application to DIPP. Accordingly the case may be re-listed on 2.4.2008				

	Case No.:40/39/80-ALC2/2006	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Approved
	HQ File :01/80/050/00856/AM07/	RLA File :05/24/040/00525/AM07/	Lic.No/Date:0510193842 07.11.2006	Defer Date:
15	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/100/2004/Ch.III dated 28.11.2005 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Industrial Nitro Cellulose containing Dibutyl Phthalate to the extent of 20 $\pm$ 1%	1 kg.	Dibutyl Phthalate	0.200 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:17/38/82-ALC1/2006	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deffered
16	HQ File :01/82/050/01332/AM07/	RLA File :17/24/040/00059/AM07/	Lic.No/Date:1710001463 23.11.2006	Defer Date: 2.4.2008

Decision : The Committee considered the case as per agenda. The representative of C&PC(ch.div.) present in the meeting and on the basis of written comments offered by him the Committee decided to call for following information from the firm:-

1. Name of chemical Product.
2. Details of manufacturing process with chemical equation, molecular formulation
3. Yield obtained in each stage.
4. CA certificate about production and consumption.

Accordingly the case may be re-listed on 2.4.2008.

17	Case No.:27/40/82-ALC1/2006	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/82/050/01426/AM07/	RLA File :04/24/040/00328/AM07/	Lic.No/Date:0410086253 11.12.2006	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to send application to DIPP. Accordingly the case may be re-listed on 2.4.2008				

18	Case No.:4/43/80-ALC2/2006	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/80/050/01038/AM07/	RLA File :34/24/040/00192/AM07/	Lic.No/Date:3410017563 11.12.2006	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him the Committee decided to call for following information.				
1. Net content of aramide dry pulp in export product 2. Percentage content of NBR in export. Accordingly the case may be re-listed on 2.4.2008.				

19	Case No.:40/41/80-ALC2/2006	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Approved
	HQ File :01/80/050/01075/AM07/	RLA File :05/24/040/00764/AM07/	Lic.No/Date:0510196212 13.12.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Depts. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/89/2006/Ch.III dated 31.10.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Zinc Hydroxy Stanate	1 kg.	Tin Metal	0.680 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 9/46/82-ALC1/2006	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status: Case Approved
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HQ File :01/82/050/01494/AM07/	RLA File :03/94/040/00880/AM07/	Lic.No/Date:0310413348 22.12.2006	Defer Date:
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Decision : The Committee considered the case as per agenda and in the light of written comments of Depts. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/145/2003/Ch.III dated 3.3.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Indonon Red 6B Powder (Dye content 95%)	1 kg.	Vat Red 13 CDP (VAT Red 13 Dye PC-1)	0.947 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 9/45/87-ALC1/2006	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status: Case Deferred
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HQ File :01/87/050/00871/AM07/	RLA File :06/81/040/00019/AM07/	Lic.No/Date:0610011625 05.01.2007	Defer Date:02.04.2008
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Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..) and decided to issued reminder to PNG. Accordingly the case may be re-listed on 2.4.2008.

Case No.: 14/46/82-ALC1/2006	Party Name:BALMER LAWRIE & CO LTD	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status: Case Deferred
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	HQ File :01/82/050/01560/AM07/	RLA File :04/24/040/00384/AM07/	Lic.No/Date:0410086889 12.01.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda. The representative of C&PC(ch.div.) present in the meeting and on the basis of written comments offered by him the Committee decided to call for following information from the firm:- 1. Name of chemical Product. 2. Details of manufacturing process with chemical equation, molecular formulation 3. Yield obtained in each stage. 4. CA certificate about production and consumption. Accordingly the case may be re-listed on 2.4.2008.			

	Case No.:13/46/82-ALC1/2006	Party Name:BALMER LAWRIE & CO LTD	Meet No/Date:48/83- ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/82/050/01559/AM07/	RLA File :04/24/040/00383/AM07/	Lic.No/Date:0410086888 12.01.2007	Defer Date:02.04.2008
23	Decision : The Committee considered the case as per agenda. The representative of C&PC(ch.div.) present in the meeting and on the basis of written comments offered by him the Committee decided to call for following information from the firm:- 1. Name of chemical Product. 2. Details of manufacturing process with chemical equation, molecular formulation 3. Yield obtained in each stage. 4. CA certificate about production and consumption. Accordingly the case may be re-listed on 2.4.2008.			

	Case No.:12/46/82-ALC1/2006	Party Name:BALMER LAWRIE & CO LTD	Meet No/Date:48/83- ALC1/2007 05.03.2008	Status:Case Deferred
24	HQ File :01/82/050/01558/AM07/	RLA File :04/24/040/00382/AM07/	Lic.No/Date:0410086887 12.01.2007	Defer Date:02.04.2008

Decision : The Committee considered the case as per agenda. The representative of C&PC(ch.div.) present in the meeting and on the basis of written comments offered by him the Committee decided to call for following information from the firm:-

1. Name of chemical Product.
2. Details of manufacturing process with chemical equation, molecular formulation
3. Yield obtained in each stage.
4. CA certificate about production and consumption.

Accordingly the case may be re-listed on 2.4.2008.

25	Case No.:29/44/82-ALC1/2006	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/82/050/01570/AM07/	RLA File :02/24/040/00285/AM07/	Lic.No/Date:0210097263 15.01.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for information regarding weight/piece of the isolation cup. Accordingly the case may be re-listed on 2.4.2008.			

26	Case No.:17/46/82-ALC1/2006	Party Name:BALMER LAWRIE & CO LTD	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Added
	HQ File :01/82/050/01579/AM07/	RLA File :04/24/040/00380/AM07/	Lic.No/Date:0410086932 17.01.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of C&PC(ch.div.) present in the meeting and on the basis of written comments offered by him the Committee decided to call for following information from the firm:- 1. Name of chemical Product. 2. Details of manufacturing process with chemical equation, molecular formulation 3. Yield obtained in each stage. 4. CA certificate about production and consumption. Accordingly the case may be re-listed on 2.4.2008.			

27	Case No.:20/46/82-ALC1/2006	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Approved
	HQ File :01/82/050/01585/AM07/	RLA File :34/24/040/00227/AM07/	Lic.No/Date:3410017900 18.01.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Depts. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/30/2007/Ch.II dated 24.4.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Amyl Salicylate consisting of n-Pentyl Salicylate: 65-70% 2-methyl butyl salicylate: 30-35%	1 kg.	1. Pentanol mixture consisting of n-Pentanol 66 $\pm$ 2% 2. 2-methyl butanol 33 $\pm$ 2% Salicylic Acid	0.470 kg. 0.737 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

28	Case No.:35/47/80-ALC2/2006	Party Name:CHIRAG ENTERPRISE	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/80/050/01213/AM07/	RLA File :24/80/040/00036/AM07/	Lic.No/Date:2410018253 19.01.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.			

29	Case No.:51/47/80-ALC2/2006	Party Name:FESTO CONTROLS PVT LIMITED,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/80/050/01263/AM07/	RLA File :07/24/040/00720/AM07/	Lic.No/Date:0710049837 29.01.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.			

30	Case No.:1/8/87-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/87/050/01019/AM07/	RLA File :05/24/040/00934/AM07/	Lic.No/Date:0510199266 09.02.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 2.4.2008.			

	Case No.:924/21/82-ALC4/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
31	HQ File :01/82/050/01775/AM07/	RLA File :03/95/040/01475/AM07/	Lic.No/Date:0310422465 08.03.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.			

	Case No.:39/2/80-ALC2/2007	Party Name:CARBORANDUM UNIVERSAL LIMITED	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Rejected
	HQ File :01/80/050/01503/AM07/	RLA File :04/24/040/00392/AM07/	Lic.No/Date:0410088291 14.03.2007	Defer Date:
32	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:951/21/82-ALC4/2007	Party Name:MAHAVIR DYE CHEM	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Rejected
	HQ File :01/82/050/01813/AM07/	RLA File :52/24/040/00006/AM07/	Lic.No/Date:5210021288 15.03.2007	Defer Date:
33	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/84/2004-Ch.III dated 7.9.2007 and decided not to recommend the case as the firm starts their manufacturing process from Nitro Benzene and Amido G Acid and Beta Naphtol is not consumed in the process. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:9/9/83-ALC1/2007	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
34	HQ File :01/83/050/00024/AM08/	RLA File :03/95/040/01500/AM07/	Lic.No/Date:0310425398 02.04.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.			

	Case No.:5/18/83-ALC1/2007	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 48/83-ALC1/2007 05.03.2008	Status: Case Deferred
35	HQ File :01/83/050/00033/AM08/	RLA File :03/95/040/01411/AM07/	Lic.No/Date: 0310425610 04.04.2007	Defer Date: 02.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 2.4.2008.				

	Case No.:8/10/83-ALC1/2007	Party Name: HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date: 48/83-ALC1/2007 05.03.2008	Status: Case Deferred
36	HQ File :01/83/050/00042/AM08/	RLA File :02/24/040/00002/AM08/	Lic.No/Date: 0210099761 05.04.2007	Defer Date: 02.04.2008
Decision : The Committee considered the case as per agenda and decided to call for central excise data from the firm. Accordingly the case may be re-listed on 2.4.2008.				

	Case No.:5/10/80-ALC2/2007	Party Name: BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date: 48/83-ALC1/2007 05.03.2008	Status: Case Deferred
37	HQ File :01/80/050/00035/AM08/	RLA File :05/24/040/00030/AM08/	Lic.No/Date: 0510202531 16.04.2007	Defer Date: 02.04.2008
Decision : The Committee considered the case as per agenda and decided to send application to DIPP. Accordingly the case may be re-listed on 2.4.2008.				

	Case No.:6/10/80-ALC2/2007	Party Name: BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date: 48/83-ALC1/2007 05.03.2008	Status: Case Added
38	HQ File :01/80/050/00036/AM08/	RLA File :05/24/040/00031/AM08/	Lic.No/Date: 0510202533 16.04.2007	Defer Date: 2.4.2008
Decision : The Committee considered the case as per agenda and decided to send application to DIPP. Accordingly the case may be re-listed on 2.4.2008				

	Case No.:6/8/83-ALC1/2007	Party Name: MICRO INKS LTD.	Meet No/Date: 48/83-ALC1/2007 05.03.2008	Status: Case Deferred
39	HQ File :01/83/050/00193/AM08/	RLA File :03/95/040/00022/AM08/	Lic.No/Date: 0310427926 25.04.2007	Defer Date: 02.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 2.4.2008.				

	Case No.:31/16/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
40	HQ File :01/83/050/00256/AM08/	RLA File :17/24/040/00010/AM08/	Lic.No/Date:1710001631 03.05.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 2.4.2008.			

	Case No.:12/10/80-ALC2/2007	Party Name:AKZO NOBEL COATINGS INDIA PVT LTD,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/80/050/00079/AM08/	RLA File :07/24/040/00079/AM08/	Lic.No/Date:0710051556 09.05.2007	Defer Date:02.04.2008
41	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 5.3.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Percentage pigment and percentage solid resin content in export. 2. Percentage solid resin content of the import item, i.e. Epoxy Resin and. 3. Material balance between import and export in terms of pigment and solid resin. Accordingly the case may be re-listed on 2.4.2008			

	Case No.:1/11/80-ALC2/2007	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
42	HQ File :01/80/050/00104/AM08/	RLA File :03/95/040/00129/AM08/	Lic.No/Date:0310429592 16.05.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 2.4.2008.			

	Case No.:621/24/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
43	HQ File :01/83/050/00387/AM08/	RLA File :09/24/040/00060/AM08/	Lic.No/Date:0910030333 24.05.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008			

	Case No.:41/19/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
44	HQ File :01/83/050/00473/AM08/	RLA File :03/94/040/01484/AM07/	Lic.No/Date:0310431194 31.05.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 2.4.2008			

	Case No.:47/19/83-ALC1/2007	Party Name:ACMECHEM LTD.	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Rejected
	HQ File :01/83/050/00504/AM08/	RLA File :34/24/040/00057/AM08/	Lic.No/Date:3410018944 11.06.2007	Defer Date:
45	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to reject the case as item of export and import are same. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:336/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
46	HQ File :01/85/050/00039/AM08/	RLA File :05/24/040/00204/AM08/	Lic.No/Date:0510205001 15.06.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 2.4.2008.			

	Case No.:71/19/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
47	HQ File :01/83/050/00597/AM08/	RLA File :03/94/040/00239/AM08/	Lic.No/Date:0310432998 18.06.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of clarification from PC-II. Accordingly the case may be re-listed on 2.4.2008.			

48	Case No.:114/19/83-ALC1/2007	Party Name:HIKAL LIMITED	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
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HQ File :01/83/050/00740/AM08/	RLA File :03/94/040/00280/AM08/	Lic.No/Date:0310433487 22.06.2007	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(ch). Accordingly the case may be re-listed on 2.4.2008.			

Case No.:30/22/83-ALC1/2007	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Deffered and Re-indexed
49 HQ File :01/83/050/00648/AM08/	RLA File :03/94/040/00183/AM08/	Lic.No/Date:0310433854 25.06.2007	Defer Date:2.4.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(ch). Accordingly the case may be re-listed on 2.4.2008.			

Case No.:802/24/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Approved
50 HQ File :01/83/050/00764/AM08/	RLA File :03/95/040/00145/AM08/	Lic.No/Date:0310434050 26.06.2007	Defer Date:
Decision :already approved in 44/08 dt. 6.2.2008			

Case No.:681/24/83-ALC1/2007	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Approved								
HQ File :01/83/050/00606/AM08/	RLA File :09/24/040/00110/AM08/	Lic.No/Date:0910030661 27.06.2007	Defer Date:								
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/15/2006/Ch.III dated 20.2.2006 and decided to approve this case on repeat basis as under:-											
51	<table border="1"> <thead> <tr> <th>Item of Export</th><th>Qty</th><th>Item of Import</th><th>Qty</th></tr> </thead> <tbody> <tr> <td>Rosso (Ceramic Colour) (Containing : Zircocnium Oxide: 72% Cadmium Oxide : 9.8% Selenium : 1.9%</td><td>1 kg.</td><td>1. Zircocnium Oxide 2. Cadmium Oxide 3. Selenium</td><td>0.750 kg. 0.100 kg. 0.020 kg.</td></tr> </tbody> </table>			Item of Export	Qty	Item of Import	Qty	Rosso (Ceramic Colour) (Containing : Zircocnium Oxide: 72% Cadmium Oxide : 9.8% Selenium : 1.9%	1 kg.	1. Zircocnium Oxide 2. Cadmium Oxide 3. Selenium	0.750 kg. 0.100 kg. 0.020 kg.
Item of Export	Qty	Item of Import	Qty								
Rosso (Ceramic Colour) (Containing : Zircocnium Oxide: 72% Cadmium Oxide : 9.8% Selenium : 1.9%	1 kg.	1. Zircocnium Oxide 2. Cadmium Oxide 3. Selenium	0.750 kg. 0.100 kg. 0.020 kg.								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

52	Case No.: 721/24/83-ALC1/2007	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status: Case Approved
	HQ File :01/83/050/00605/AM08/	RLA File :09/24/040/00109/AM08/	Lic.No/Date:0910030660 27.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/15/2006/Ch.III dated 3.3.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Tin Gray Ceramic colour Containing 93% Stannic Oxide	1 kg.	Stannic Oxide	0.930 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

53	Case No.: 13/23/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status: Case Deferred
	HQ File :01/83/050/00616/AM08/	RLA File :17/24/040/00036/AM08/	Lic.No/Date:1710001683 28.06.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.			

54	Case No.: 127/19/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status: Case Deferred
	HQ File :01/83/050/00794/AM08/	RLA File :03/95/040/01455/AM07/	Lic.No/Date:0310435355 09.07.2007	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.			

55	Case No.: 804/24/83-ALC1/2007	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status: Case Approved
	HQ File :01/83/050/00768/AM08/	RLA File :04/24/040/00500/AM07/	Lic.No/Date:0410090283 18.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Depts. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/12/2007/Ch.III dated 29.11.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
1,1-Dimethyl 3-hydroxybutyl Peroxy Neodecanoate 50%	1 kg.	1. Hexylene Glycol 2. Neodecanoyl Chloride 3. Hydrogen Peroxide 50%	0.260 kg. 0.420 kg. 0.024 kg.

Role of PVA not clear and so not recommended.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:27/23/83-ALC1/2007	Party Name:ARYAVART CHEMICALS PVT. LTD.,	Meet No/Date:48/83- ALC1/2007 05.03.2008	Status:Case Approved
HQ File :01/83/050/00773/AM08/	RLA File :03/94/040/00205/AM08/	Lic.No/Date:0310436583 18.07.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/71/2002/Ch.III dated 4.12.2006 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Calcium Octoate 10% (Calcium content: 10%)	1 kg.	1. Isononanoic acid 2. Mineral Turpentine Oil	0.515 kg. 0.346 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.: 814/24/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status: Case Deferred
	HQ File :01/83/050/00800/AM08/	RLA File :17/24/040/00046/AM08/	Lic.No/Date:1710001717 18.07.2007	Defer Date:02.04.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.			

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Case No.:34/23/83-ALC1/2007	Party Name:ARYAVART CHEMICALS PVT. LTD.,	Meet No/Date:48/83- ALC1/2007 05.03.2008	Status:Case Approved
HQ File :01/83/050/00917/AM08/	RLA File :03/94/040/01215/AM07/	Lic.No/Date:0310436971 20.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/71/2002/Ch.III dated 4.12.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Calcium Octoate 10% (Calcium content: 10%)	1 kg.	1. Isononanoic acid 2. Mineral Turpentine Oil	0.515 kg. 0.346 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

59	Case No.:16/19/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:48/83- ALC1/2007 05.03.2008	Status:Case Approved
	HQ File :01/83/050/00818/AM08/	RLA File :03/95/040/00396/AM08/	Lic.No/Date:0310437074 23.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/41/2005/Ch.III dated 5.3.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Heavy duty diesel engine oil LZ 3587 Containing Polyolefin Amide Alkeneamine 24.83% High base Phenate 27.59% Zinc Di-alkyl-di-thio Phosphate 16.381% Overbased sodium sulphonate 5.17% Overbased calcium sulphonate – 400 base number 12.24% Calcium Sulphonate – 300 base number 10.52% Polybutene succinic anhydride 1.72%	1 kg.	1. Low Mole Polybutene 2. High Mole Polybutene 3. Maleic Anhydride 4. Dodecyl Phenol 5. C ₂₀ –C ₂₄ Linear Alkyl Benzene Sulfonic Acid 6. 150 Solvent Neutral 7. Hydrated Lime 8. Iso Decanol 9. Diatomaceous Earth (Filter Acid) 10. Polyamine Bottoms 11. Primary Amyl Alcohol 12. Iso Butyl Alcohol	0.0379 kg. 0.1047 kg. 0.0126 kg. 0.0954 kg. 0.0740 kg. 0.3958 kg. 0.1171 kg. 0.0036 kg. 0.0206 kg. 0.0054 kg. 0.0382 kg. 0.0600 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

60	Case No.:131/19/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/83/050/00827/AM08/	RLA File :03/95/040/00219/AM08/	Lic.No/Date:0310437236 24.07.2007	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 2.4.2008.				

61	Case No.:47/23/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Approved
	HQ File :01/83/050/00891/AM08/	RLA File :03/94/040/00461/AM08/	Lic.No/Date:0310438383 06.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2004/Ch.III dated 3.3.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
As Approved by NC	-do-	As Approved by NC	- do -.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

62	Case No.:884/24/83-ALC1/2007	Party Name:SANSON CHEMICAL INDUSTRIES	Meet No/Date:48/83- ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/83/050/00889/AM08/	RLA File :10/24/040/00078/AM08/	Lic.No/Date:1010027084 06.08.2007	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.				

Case No.: 346/23/85-ALC3/2007	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status: Case Approved								
HQ File :01/85/050/00061/AM08/	RLA File :02/24/040/00144/AM08/	Lic.No/Date:0210103253 17.08.2007	Defer Date:								
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him the Committee decided to approve the case as applied for with 5% wastage as under:-											
63	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Paper Bags made of Kraft Paper. (Kraft Paper 9840 Kgs. A. Foil 656 Kgs. Adhesive & Other materials 1024 Kgs.) 3 Plies of Kraft + 1 Ply of Aluminium Foil Laminated / LDPE.</td><td>16000 No.</td><td>1. Kraft Paper 80 GSM 2. Aluminium Foil 19 GSM</td><td>10332kg. 688.800 Kg.</td></tr></table>			Item of Export	Qty	Item of Import	Qty	Paper Bags made of Kraft Paper. (Kraft Paper 9840 Kgs. A. Foil 656 Kgs. Adhesive & Other materials 1024 Kgs.) 3 Plies of Kraft + 1 Ply of Aluminium Foil Laminated / LDPE.	16000 No.	1. Kraft Paper 80 GSM 2. Aluminium Foil 19 GSM	10332kg. 688.800 Kg.
	Item of Export	Qty	Item of Import	Qty							
Paper Bags made of Kraft Paper. (Kraft Paper 9840 Kgs. A. Foil 656 Kgs. Adhesive & Other materials 1024 Kgs.) 3 Plies of Kraft + 1 Ply of Aluminium Foil Laminated / LDPE.	16000 No.	1. Kraft Paper 80 GSM 2. Aluminium Foil 19 GSM	10332kg. 688.800 Kg.								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.											

64	Case No.:38/23/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:48/83- ALC1/2007 05.03.2008	Status:Case Deferred
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HQ File :01/83/050/00989/AM08/	RLA File :02/24/040/00139/AM08/	Lic.No/Date:0210103268 20.08.2007	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 2.4.2008.			

Case No.:978/24/83-ALC1/2007	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
65 HQ File :01/83/050/00996/AM08/	RLA File :06/81/040/00009/AM08/	Lic.No/Date:0610012221 21.08.2007	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.			

Case No.:49/27/83-ALC1/2007	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
66 HQ File :01/83/050/01123/AM08/	RLA File :03/95/040/00458/AM08/	Lic.No/Date:0310441849 05.09.2007	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o PNG. Accordingly the case may be re-listed on 2.4.2008.			

Case No.:71/27/83-ALC1/2007	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Approved								
HQ File :01/83/050/01145/AM08/	RLA File :03/94/040/00589/AM08/	Lic.No/Date:0310442435 11.09.2007	Defer Date:								
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/122/2003/Ch.II dated 30.1.2008 and decided to approve this case as under:-											
67	<table border="1"> <thead> <tr> <th>Item of Export</th><th>Qty</th><th>Item of Import</th><th>Qty</th></tr> </thead> <tbody> <tr> <td>Para Tertiary Butyl Caclohexyl Acetate. (Cis Isomer content 70% min.)</td><td>1 kg.</td><td>1. Para Tertiary Butyl Phenol 2. Acetic Acid 3. 5% Rhodium on Alumina Catalyst</td><td>0.820 kg. 0.300 kg. 0.00012 kg.</td></tr> </tbody> </table>			Item of Export	Qty	Item of Import	Qty	Para Tertiary Butyl Caclohexyl Acetate. (Cis Isomer content 70% min.)	1 kg.	1. Para Tertiary Butyl Phenol 2. Acetic Acid 3. 5% Rhodium on Alumina Catalyst	0.820 kg. 0.300 kg. 0.00012 kg.
Item of Export	Qty	Item of Import	Qty								
Para Tertiary Butyl Caclohexyl Acetate. (Cis Isomer content 70% min.)	1 kg.	1. Para Tertiary Butyl Phenol 2. Acetic Acid 3. 5% Rhodium on Alumina Catalyst	0.820 kg. 0.300 kg. 0.00012 kg.								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

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Case No.:97/27/83-ALC1/2007	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:48/83- ALC1/2007 05.03.2008	Status:Case Approved
HQ File :01/83/050/01171/AM08/	RLA File :05/24/040/00490/AM08/	Lic.No/Date:0510209010 14.09.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2007/Ch.II dated 4.3.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Automobile Exhaust Catalyst consisting of Ceramic Substrate Impregnated with Palladium and Rhodium (Size : 144.8 mm x 81.3 mm x 40 mm (height)/600 cpsi/4.3 mil. Palladium content : 0.4001 gram. Rhodium content : 0.0444 gram.	1 No.	1. Relevant Ceramic Substrate (Size: 144.8 mm x 81.3 mm x 40 mm (height)/600 cpsi/4.3 mil. 2. Palladium as Palladium Nitrate 3. Rhodium as Rhodium Nitrate	1 No. 0.4001 g. 0.0444 g.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

69	Case No.: 40/28/80-ALC2/2007	Party Name:FINOTEX FIBRECAST,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status: Case Added
	HQ File :01/80/050/00440/AM08/	RLA File :31/24/040/00197/AM08/	Lic.No/Date:3110030771 14.09.2007	Defer Date:
	Decision :Write to NIC for data			

70	Case No.: 41/28/80-ALC2/2007	Party Name:FINOTEX FIBRECAST,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status: Case Added
	HQ File :01/80/050/00441/AM08/	RLA File :31/24/040/00198/AM08/	Lic.No/Date:3110030772 14.09.2007	Defer Date:
	Decision : Write to NIC for data			

71	Case No.: 60/28/80-ALC2/2007	Party Name:GEM DIAMOND PRODUCTS	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status: Case Deferred
	HQ File :01/80/050/00460/AM08/	RLA File :03/94/040/00609/AM08/	Lic.No/Date:0310444042 24.09.2007	Defer Date:02.04.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 2.4.2008.

72	Case No.: 19/26/85-ALC3/2007	Party Name:INDIAN EMPORIUM	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status: Case Deferred
	HQ File :01/85/050/00087/AM08/	RLA File :10/24/040/00114/AM08/	Lic.No/Date:1010027407 24.09.2007	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 2.4.2008.				

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Case No.:4/29/83-ALC1/2007	Party Name:SYNERGY NATURAL CARES	Meet No/Date:48/83- ALC1/2007 05.03.2008	Status:Case Approved
HQ File :01/83/050/01269/AM08/	RLA File :05/24/040/00503/AM08/	Lic.No/Date:0510209853 03.10.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/13/2007/Ch.III dated 4.3.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
PVC Stabilizer (Lead content: 33 ± 1%) Tribasic Lead Sulfate = 17% Lead Stearate = 66.3% Polyethylene Wax 14 ± 1%	1 kg.	1. Tribasic Lead Sulfate 2. Litharge 3. Polyethylene Wax 4. Stearic Acid (Stearic Acid content 50 ± 10%) Stearic Acid +Palmitic Acid content =90% min.)	0.173 kg. 0.202 kg. 0.142 kg. 0.500 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

74	Case No.: 77/29/83-ALC1/2007	Party Name:PRATAP ORGANICS	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status: Case Deferred
	HQ File :01/83/050/01342/AM08/	RLA File :03/95/040/00673/AM08/	Lic.No/Date:0310446132 12.10.2007	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks and decided to refer to PI Div.. Accordingly the case may be re-listed on 2.4.2008.				

	Case No.:78/29/83-ALC1/2007	Party Name:ESSAR OIL LTD.,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
75	HQ File :01/83/050/01343/AM08/	RLA File :03/94/040/00703/AM08/	Lic.No/Date:0310446137 12.10.2007	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 2.4.2008.				

	Case No.:2/30/85-ALC3/2007	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:48/83- ALC1/2007 05.03.2008	Status:Case Approved								
	HQ File :01/85/050/00106/AM08/	RLA File :02/24/040/00204/AM08/	Lic.No/Date:0210105399 22.10.2007	Defer Date:								
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him the Committee decided to approve the case as applied for with 5% wastage as under:-											
76	<table><tr><th>Item of Export</th><th>Qty</th><th>Item of Import</th><th>Qty</th></tr><tr><td>Paper Bags(Made of Kraft Paper) 3 Plies of Kraft + 1 Ply of Aluminium Foil Laminated / LDPE. a) Kraft Paper 10160 Kg. b) Aluminium Foil 640 Kgs. c) Adhesive & Other materials 960 Kgs.</td><td>11760 kg.</td><td>1. Kraft Paper 80 GSM 2. Aluminium Foil 19 GSM</td><td>10668 kg. 672 Kg.</td></tr></table>	Item of Export	Qty	Item of Import	Qty	Paper Bags(Made of Kraft Paper) 3 Plies of Kraft + 1 Ply of Aluminium Foil Laminated / LDPE. a) Kraft Paper 10160 Kg. b) Aluminium Foil 640 Kgs. c) Adhesive & Other materials 960 Kgs.	11760 kg.	1. Kraft Paper 80 GSM 2. Aluminium Foil 19 GSM	10668 kg. 672 Kg.			
Item of Export	Qty	Item of Import	Qty									
Paper Bags(Made of Kraft Paper) 3 Plies of Kraft + 1 Ply of Aluminium Foil Laminated / LDPE. a) Kraft Paper 10160 Kg. b) Aluminium Foil 640 Kgs. c) Adhesive & Other materials 960 Kgs.	11760 kg.	1. Kraft Paper 80 GSM 2. Aluminium Foil 19 GSM	10668 kg. 672 Kg.									
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.											

	Case No.:45/30/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
77	HQ File :01/83/050/01414/AM08/	RLA File :17/24/040/00075/AM08/	Lic.No/Date:1710001784 23.10.2007	Defer Date: 2.4.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.				

78	Case No.:10/32/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/83/050/01432/AM08/	RLA File :03/94/040/00699/AM08/	Lic.No/Date:0310447837 25.10.2007	Defer Date:02.04.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.

79	Case No.: 32/32/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/83/050/01454/AM08/	RLA File :17/24/040/00081/AM08/	Lic.No/Date:1710001793 30.10.2007	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.				

80	Case No.: 55/32/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
	HQ File :01/83/050/01477/AM08/	RLA File :03/94/040/00683/AM08/	Lic.No/Date:0310448654 01.11.2007	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.				

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Case No.:56/32/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:48/83- ALC1/2007 05.03.2008	Status:Case Approved								
HQ File :01/83/050/01478/AM08/	RLA File :03/94/040/00791/AM08/	Lic.No/Date:0310448659 01.11.2007	Defer Date:								
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2004/Ch.III dated 3.3.2008 and decided to approve this case as under:-											
<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>As Approved by NC</td><td>-do-</td><td>As Approved by NC</td><td>- do -</td></tr></table>				Item of Export	Qty	Item of Import	Qty	As Approved by NC	-do-	As Approved by NC	- do -
Item of Export	Qty	Item of Import	Qty								
As Approved by NC	-do-	As Approved by NC	- do -								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

82	Case No.: 66/32/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Approved
	HQ File :01/83/050/01488/AM08/	RLA File :17/24/040/00077/AM08/	Lic.No/Date:1710001797 01.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.III dated 11.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Product EDF-94 Castor Oil Ethoxylate (34 moles)	1 kg.	Ethylene Oxide	0.334 kg.

Item No. 2 of import items 'Castor Oil- vegetable oil' not allowed under Para 4.7

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:19/33/83-ALC1/2007	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:48/83- ALC1/2007 05.03.2008	Status:Case Approved
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HQ File :01/83/050/01548/AM08/	RLA File :03/94/040/00378/AM08/	Lic.No/Date:0310449734 08.11.2007	Defer Date:
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Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. nil dated 5.3.2008 and decided to approve this case as under:-

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Item of Export	Qty	Item of Import	Qty
Zincoseal 600 2x Containing 40% of Ludox Lithium Polysilicate and 20% of Silquest A- 187 Silone	1 kg.	1. Ludox Lithium Polysilicate 2. Silquest A-187 Silone	0.400 kg. 0.200 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:80/39/83- ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:48/83- ALC1/2007 05.03.2008	Status:Case Rejected
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HQ File :01/83/050/01659/AM08/	RLA File :03/95/040/00807/AM08/	Lic.No/Date:0310451861 28.11.2007	Defer Date:
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Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 31.12.2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

	Case No.:174/39/83-ALC1/2007	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
85	HQ File :01/83/050/01753/AM08/	RLA File :03/94/040/00732/AM08/	Lic.No/Date:0310453738 12.12.2007	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.				

	Case No.:157/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
86	HQ File :01/83/050/01736/AM08/	RLA File :17/24/040/00115/AM08/	Lic.No/Date:1710001863 13.12.2007	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.				

	Case No.:3/40/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
87	HQ File :01/83/050/01768/AM08/	RLA File :17/24/040/00118/AM08/	Lic.No/Date:1710001872 18.12.2007	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.				

	Case No.:2/48/83-ALC1/2007	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
88	HQ File :01/83/050/02028/AM08/	RLA File :03/94/040/00948/AM08/	Lic.No/Date:0310455201 26.12.2007	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.				

	Case No.:1/44/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status:Case Deferred
89	HQ File :01/83/050/01795/AM08/	RLA File :17/24/040/00134/AM08/	Lic.No/Date:1710001888 16.01.2008	Defer Date:02.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.				

90	Case No.: 2/44/83-ALC1/2007	Party Name:DCW LIMITED	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status: Case Approved
	HQ File :01/83/050/01796/AM08/	RLA File :35/24/040/00048/AM08/	Lic.No/Date:3510022676 17.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case. Since inputs are only packing materials, both items of import are allowed as per packing policy. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

91	Case No.: 4/44/83-ALC1/2007	Party Name:MV AGRO CHEMICALS	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status: Case Deferred
	HQ File :01/83/050/01798/AM08/	RLA File :35/24/040/00047/AM08/	Lic.No/Date:3510022681 17.01.2008	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.			

92	Case No.: 10/44/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status: Case Deferred
	HQ File :01/83/050/01804/AM08/	RLA File :17/24/040/00136/AM08/	Lic.No/Date:1710001906 22.01.2008	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.4.2008.			

93	Case No.: 1/48/83-ALC1/2007	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:48/83-ALC1/2007 05.03.2008	Status: Case Deferred
	HQ File :01/83/050/02027/AM08/	RLA File :17/24/040/00091/AM08/	Lic.No/Date:1710001953 21.02.2008	Defer Date:02.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 2.4.2008.			

Date:18.03.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer